

श्री भोगेन्द्र झा (जयनगर) : इस सम्बन्ध में एक बात मुझे भी कहनी है। गया की बगल में बोकारो में दो अग्रस्त को हरिजनों की वस्ती पर सिक्कोरिटी आफीसर के नेतृत्व में सिक्कोरिटी विभाग के सिपाहियों ने जाकर वहाँ पांच हरिजन औरतों को घायल किया। वहाँ पर एक पी. एस. पी. का वर्कर भी घायल हुआ। जो लोग एम. एल. ए. हैं श्री चतुरानन मिश्र, उनका यह टेलीग्राम है। गृह मंत्री को इसके बारे में कार्रवाई करनी चाहिये और इसकी जांच करनी चाहिए। बिहार में अमैम्बली काम नहीं कर रही है।

MR. DEPUTY-SPEAKER: Let him pass it on to the Home Minister. He will look into it.

श्री सूरज भान (अम्बाला) : उपाध्याय महोदय, पिछले साल तक पोजिशन यह थी कि हरिजन विद्यार्थियों के लिए सेंटर पैसा देता था और स्टेड्स डिसबसिंग ओपारिटीज होती थीं। इस बार सेंटर ने इंस्ट्रक्शंस इसू की हैं कि पिछले साल तक जितने अखराजात थे वे तमाम स्टेड्स बरदाश्त करें और उससे ज्यादा अग्रर कुछ खर्च आया तो सेंटर देगा। इसके अलावा कुछ कंडिंशंस भी लगाई गई हैं। इसके मुतल्लिक 106 मंम्बर्ज पालियामेंट ने दस्तखत करके प्राइम मिनिस्टर को एक मेमो दिया है और प्राइम मिनिस्टर की इंटरवंशन को सीक किया है। श्री गोविन्द मेनन ने राज्य सभा में ऐलान किया है कि इन आर्डर्ज को स्टे किया जा रहा है। लेकिन स्टे गलत तौर पर और अघूरा किया गया है। कुछ कंडिंशंस...

MR. DEPUTY-SPEAKER: This is also an important matter. Let him write to me. I will permit him to raise it then, not in this casual manner at this hour.

SHRI JYOTIRMOY BASU (Diamond Harbour): I have to bring to your notice that in a coalmine near Dhanbad owned by the Raniganj Colliery Association one worker has been beaten to death by officials, and six have been burnt to death. 15 officials are involved in this crime. I

had given notice of a call attention motion yesterday.

MR. DEPUTY-SPEAKER: The best thing for him is to write to the Labour Minister. I have admitted his call attention notice today.

SHRI JYOTIRMOY BASU: More news come today.

MR. DEPUTY-SPEAKER: Let him write to the Minister.

12-40 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—*contd.*
Clause 4—contd.

MR. DEPUTY SPEAKER: We were on clause 4 and amendment No. 44 has to be disposed of. The time allotted was 3 hours but we have taken 4 hours 5 minutes. I shall now put amendment No. 44 to the vote of the House.

Amendment No. 44 was put and negatived.

MR. DEPUTY-SPEAKER: The question is... (*Interruptions.*)

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended was added to the Bill.

SHRI CHENGALRAYA NAIDU (Chittoor): Yesterday it was not clear what happened.

SHRI V. KRISHNAMOORTHY (Cuddalore): I have an amendment to clause 4.

MR. DEPUTY-SPEAKER: I am very sorry; we have adopted clause 4 and I shall put clause 1, the enacting formula and the

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title to the vote of the House. The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHENGALRAYA NAIDU : You must hear me.

MR. DEPUTY-SPEAKER : I am going to give you a hearing. But at this stage....

SHRI CHENGALRAYA NAIDU: What is the use of hearing me after the Bill is passed.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHURAMAIAH :
I beg to move :

"That the Bill, as amended, be passed".

While moving this motion I have to submit that a small verbal amendment has become necessary to clause 3 consequent on the adoption of yesterday's amendment. I beg to move :

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- (i) in line 3, for "brackets, figures," substitute "figure"; and
- (ii) in line 4, omit "sub section (1) of" (58)

SHRI V. KRISHNAMOORTHU : On a point of order. If you want to re-open the clause you should allow me also to re-open it and I have given notice of an amendment. You cannot make a distinction between a Member and a Minister.

MR. DEPUTY-SPEAKER : It is a consequential amendment and under rule 93(3) :

"To such a motion no amendment may be moved which is not either formal, verbal or consequential upon an amend-

ment made after the Bill was taken into consideration."

It is in the nature of a consequential amendment and so I have permitted him.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The amendment that is sought to be moved by my friend here is acceptable to all parties and I request you to waive the rules. It was left out yesterday. If you are going to accept that amendment, you may accept this amendment also.

That is accepted by the Government also.

MR. DEPUTY-SPEAKER : I would ask the Minister : if you accept his amendment, I am going to agree to the suspension of the rule.

SHRI RAGHURAMAIAH : First of all, I have not seen what the amendment is. May I also mention that there is no comparison between this, and whatever their amendment is. In clause 3 you will find a reference to sub-clause (1) of section 6A. Actually, there is no sub-section now, because yesterday, we amended it in such a way that there is only one clause now. So, it is a verbal and consequential amendment. Therefore, the rules permit that to be done at this stage. That is why I mentioned it. As regards that amendment, I do not know what it is. I have no notice of that amendment.

श्री मधु ललिते (मुंबई) : उपाध्यक्ष महोदय, आपने जो हल पढ़ा है, उस पर मेरा व्यवस्था का प्रश्न है। आपने जो रूल पढ़ा है, वह इस स्टेज पर नहीं आ सकता है। वह रूल यर्ड रीडिंग के बारे में है।

रूल 93 इस प्रकार है :

"Rule 93 (1) : When a motion that a Bill be taken into consideration has been carried and no amendment of the Bill is made, the member in charge may at once move that the Bill be passed.

(2) Where a Bill has undergone amendments the motion that the Bill as amended be passed shall not be moved on the same day on which the consideration of the Bill

is concluded, unless the Speaker allows the motion to be made."

"(3) To such a motion...

यह मोशन क्या है ? यह मोशन यह है कि

"...that the Bill be passed."

यह मोशन इस वक्त नहीं है। अभी लांग डाइटल आदि भी पास नहीं हुए हैं। जब आप वोट लेने जा रहे थे, तभी माननीय सदस्य, श्री नायडू, खड़े हुए थे और उन्होंने कहा था कि आप वोट न लें।

MR. DEPUTY-SPEAKER : He has already made the motion.

SHRI RAGHURAMAIAH : I have made the motion. I have given notice also. (Interruption)

श्री मधु लिमये : माननीय सदस्य पहले मे खड़े थे और उन्होंने कहा था कि आप वोट न लें। यह इरेगुलर प्रोसीजर है।

MR. DEPUTY-SPEAKER : Mr. Madhu Limaye, you know the procedure. The question was this. The motion was already under discussion yesterday. (Interruption) The amendment was under discussion. It was already debated. Only a decision was to be taken.

SHRI V. KRISHNAMOORTHY : I have already given notice. Have you not seen it, Sir ? Let the notice be circulated. I have handed it over to the Secretary.

MR. DEPUTY-SPEAKER : I have not got it.

SHRI V. KRISHNAMOORTHY : Let me read what I have sent :

"I give notice of the following amendment to the motion : Clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill :

Ans : Without prejudice to the provision of section 6, every Member shall be

entitled to travel by air from Delhi to the airport nearest to his constituency or his palace of residence during the session of Parliament or Committees thereof, on payment of the difference between the air fare and the first-class railway fare for the journey between the aforesaid palaces.

Nothing in this section shall apply to a journey of the nature referred to in sub-section (1) of section 4 of the act."

In moving this amendment, I would like to say that we are not very much worried about Rs. 20, because we are coming from 1,500 miles away. We take three days to come here. The time of a Member of Parliament is precious. (Interruption)

SHRI SONAVANE rose—

SHRI BISHWANATH rose—

SHRI V. KRISHNAMOORTHY : They went to squander away the money of the Government. They are worried about money, and not about the duties of a Member of Parliament. They want to take money only. (Interruption)

MR. DEPUTY-SPEAKER: Order, order. The some question was brought to my notice already. I said if the Government agree, I would permit the suspension of the rule. That is all.

Beyond that I have not said any thing.

SHRI M.R. MASANI (Rajkot) : Mr. Deputy-Speaker, Sir, I beg to move :

"That the debate on the motion 'that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed', be adjourned to tomorrow."

Sir, I move for the adjournment of the debate till tomorrow to enable the Minister of Parliamentary Affairs to consult all sections of the House and come before the House with an agreed formula.

MR. DEPUTY-SPEAKER : I will now put the motion moved by Shri Masani to

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the vote of the House :

"That the debate on the motion 'that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed', be adjourned to tomorrow."

The motion was adopted.

12.56 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at four minutes past Fourteen of the Clock.

[SHRI M.B. RANA in the Chair]

DISCUSSION RE : HOME MINISTER'S STATEMENT ON VIOLATION OF SANCTITY OF WEST BENGAL LEGISLATURE PREMISES.

MR. CHAIRMAN : Shri Hem Barua.

SHRI HEM BARUA (Mangaldai) : Mr. Chairman, Sir, I beg to move :

"That the statement made by the Minister of Home Affairs on the 4th August, 1969 regarding violation of the sanctity of the West Bengal Legislature premises, be taken into consideration."

I have gone through the statement of the hon. Minister...Shri B.K. DASCHOWDHURY (Cooch-Bihar) : On a point of order, Sir.

This is a motion that has just been moved by the hon. Member. This is regarding violation of the sanctity of the West Bengal Legislature premises. Shall I presume that the motion has been admitted either under Rule 186 or Rule 188? I beg to refer to Rule 188 in this connection. It says:

"No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commis-

sion or court of enquiry appointed to enquire into, or investigate, any matter shall ordinarily be permitted to be moved."

It is known that the Government of West Bengal have already started an inquiry and the inquiry report is awaited. If the discussion on this is allowed, the inquiry report may be prejudiced. Therefore, I submit that this discussion cannot be held.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : सभापति जी, जो जांच हो रही है वह कोई अदालती जांच भी नहीं है। हाई कोर्ट का जज भी जांच नहीं कर रहा है। वह एक प्रशासनिक जांच हो रही है और अगर कमीशन आफ एन्क्वायरी बन जाये तब भी सदन चर्चा कर सकता है क्योंकि यह मामला अदालत के विचाराधीन है ऐसा नहीं माना जाएगा। तो मैं समझता हूँ कि चर्चा पर कोई आपत्ति नहीं होनी चाहिए और आप चर्चा की इजाजत दीजिए।

THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN): Some retired Chief Secretary or somebody has been asked to go into the matter. It is an administrative inquiry. I do not think there is any bar to holding this discussion.

MR. CHAIRMAN: In view of what hon. Minister has said, the hon. Member's objection is ruled out.

Mr. Hem Barua.

SHRI HEM BARUA : I have gone through the statement of the Home Minister about the vandalism perpetrated by a section of policemen in the West Bengal Assembly premises, with due care and caution. It pains me to say that the statement is rather half-hearted, slipshod and haphazard; it does not give a complete picture of the entire incidents; it does not give a complete perspective of the entire incidents. All Maharashtrians are generally clever people and Mr. Chavan is no exception...

SHRI Y. B. CHAVAN : Why not pay that left-handed compliment to some of his very brilliant colleagues ?